

SHRI SAMAR GUHA (Contai)  
rose—

13.30 hrs.

RE: WITHDRAWAL OF INDIAN  
AND PAKISTANI TROOPS AND  
RATIONALISATION OF LINE OF  
CONTROL

MR. SPEAKER: Mr. Samar Guha, what I meant at that time was to convey to you to kindly not to get up abruptly because we were dealing with the formal business and everything was kept at the end of the formal business. That you did not follow. Now, you take one or two minutes.

SHRI SAMAR GUHA (Contai)  
It was not informed to me.

According to the official communication of the Government, the withdrawal of both Indian Army and Pakistani Army from the occupied area has been completed. At the same time, it has been reported that it has been done on the basis of "give and take" and it has also been reported that certain rationalisation of the line of control has been done. The Government is very brief in their communication. They have not categorically stated as to what has been the area of land given and what has been the area of land taken. According to the constitutional provisions, articles 3 and 4, not even an inch of Pakistani territory can be retained by India without the formal approval of Parliament and not an inch of Indian territory can be given to Pakistan without the approval of Parliament. The Government is completely silent on that. This is an important matter.

This is the last day of the session. This House has the sovereign right to know even about an inch of our territory which has been in occupation of India before 1965 that has been given to Pakistan or even about an inch of Pakistan territory that has

come to India. This is a very vital matter involving the constitutional provisions and the sovereignty of our country. Therefore, I submit to you that, in your wisdom, you ask the Government to make a categorical statement to let the House know what is the extent of territory that was given to Pakistan and what is the extent of territory that was taken by us. This is a very vital point. I hope, you would ask the Government to make it quite clear.

श्री अटल बिहारी वाजपेयी : (खालियर) :

मैंने भी कहा था कि आप चर्चा करने का मौका दें। अभी वीयतनाम के बारे में तो शोर हो रहा है लेकिन हमारे कितनी जमीन पाकिस्तान को दे दी गई है यह सदन को बताया तक नहीं गया है। देश को छेदरे में रख कर इस तरह से पाकिस्तान के साथ समझौते की बात की जाएगी। अध्यक्ष जी, आप मंत्री महोदय से कहिये कि कौन भी जमीन दी गई है। कहां दी गई है कितनी दी गई है इस को हमें बतायें।

SHRI SAMAR GUHA: Who has given the right to the External Affairs Minister to accept that?

अध्यक्ष महोदय : जो ली गई है, घोर जो दी गई है, दोनों बता दें।

श्री अटल बिहारी वाजपेयी : दी ज्यादा गई है, ली कम गई है। आप को याद होगा कि बेरूबाड़ी का मामला सुप्रीम कोर्ट में गया था (इंटरपोज) इस तरह से जमीन नहीं दी जा सकती है।

13.33 hrs.

श्री राजावतार शास्त्री (पटना) : मैं रेल मंत्री जी से निबदन करना चाहता हूं कि पूरे देश के ग्रन्ड स्टेशन मास्टर्ड्स घोर असिस्टेंट

[श्री रामावतार शास्त्री]

स्टेशन मास्टर्ज ने नानकभापरेसन मूवमेंट चालू कर दिया है। स्थिति इस की वजह से बिगड़ रही है। 24 तारीख से हो सकता है कि उसी रेल गाड़ियों का भ्राना जाना बन्द हो जाए अतः मैं चाहता हूँ कि ब्राल इंडिया स्टेशन मास्टर्ज सोसियेशन के जो पदाधिकारी है उन से मिल कर मंत्री महोदय बात करे और इस को टालने के लिए कोई ऐसा रास्ता निकालें। उन की क्या दिक्कतें हैं, इस को देखें और उन की इन दिक्कतों को दूर करें। पर ऐसा नहीं होता है तो ही सकता है कि 24 तारीख को उन को कोई दूसरे तरीके अज्ञयार करने पड़ें या डायरेक्ट एक्शन करना पड़े जिस का परिणाम यह होगा कि रेल गाड़ियों का भ्राना जाना रुक सकता है और इस से हमारे देश को नुकसान होगा। मेरा आप से निवेदन है कि आप सरकार से कहें कि वह उन लोगों से बातचीत कर के कोई रास्ता निकाले, समझौते का कोई तरीका निबाले।

13.34 hrs

MOTION RE. POLICY OF GOVERNMENT IN REGARD TO MANUFACTURE OF CAR

MR SPEAKER: Now, we take up Motion at item No. 25 Shri Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, before I start, I want to make a submission. As the zero hour started from quarter past twelve to thirty-five minutes past one, I would like to have a kind ruling in this regard as to the time fixed for this Motion. This is a substantive Motion relating to a very serious matter....

MR. SPEAKER: It was decided in the Business Advisory Committee that we will finish it before the Private Members' business starts.

SHRI JYOTIRMOY BOSU: This is a substantive Motion. I have a right of reply. There will be other Speakers from different parties. Before I start, I want to know your ruling as to the adjustment of time on the Motion.

MR. SPEAKER: If the House agrees, we will take up the Private Members' Business one hour later. We will try to make up this time. Instead of at 13.00 p.m., the Private Members' Business will be taken up at 4.00 p.m.

SHRI JYOTIRMOY BOSU: What is the ruling, Sir?

MR. SPEAKER: We shall take one hour from the Private Members' Business and extend the Private Members' Business in the evening. In that way we shall try to make up the lost time.

SHRI JYOTIRMOY BOSU: I beg to move:

"That this House notes with disappointment the policy of the Government in regard to manufacture of Car."

We are Marxists. We believe in planned economy—public sector, priority and non-priority sectors. We want a clean administration, free from nepotism and corruption. About this project, we would have opposed if Birla was given this project, we would have opposed if Tata was given this project, and we are opposed to the project having been given to the persons to whom it has been given, because it is a growth of private sector and capitalism. This evolution of small car, particularly, is a reverse process of Darwin's theory—Man has become the monkey and monkey has not become man. That is the position.